
(2020) 03 RAJ CK 0063

In the Rajasthan High Court

Case No : Civil Writ Petition No. 2700 Of 2020

Sajjan Singh and Others

APPELLANT

Vs

Gajendra Singh and Another

RESPONDENT

Date of Decision : 05-03-2020

Acts Referred:

Code Of Civil Procedure, 1908 — Section 151, Order 41 Rule 27

Citation : (2020) 03 RAJ CK 0063

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Deelip Kawadia

Judgement

Arun Bhansali, J

1. It is submitted by learned counsel for the petitioners that the Board of Revenue though may be justified in coming to the conclusion that Order XLI, Rule 27 CPC would not apply in a revision petition pending before it, however, the application could have been dealt with under other provisions like

Section 151 CPC, which are very much applicable and without going into the merit of the application, the same has been rejected as not maintainable, which is not justified.

2. In view of the submissions made, issue notice. Issue notice of stay application as well. Both the notices are made returnable within a period of four weeks.

3. Notices when issued be given â??dastiâ?? to counsel for the petitioners.

4. In the meanwhile and till further orders, further proceedings in revision petition No. 6002/2018 being before the Board of Revenue shall remain stayed.